

3
O.A.No.241/2010

Krushna.....Applicant.

Vs.

Union of India & Ors.Respondents.

ORDER DATED 7th MAY, 2010

Coram:

Hon'ble Mr. C.R. Mohapatra, Member(A)

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Perused the materials placed on record. It reveals from page 8 of the Original Application that the representation dated 17.09.2009 (Annexure-2) addressed to Respondent No.3 is still pending for disposal. Hence, at this stage Respondent No.3 is to be directed to consider the various points submitted in the representation and pass a reasoned order within a specific time at any rate within 02 (two) months form the date of receipt of the copy of this order. *Ordered accordingly.*

2. With the above observations and directions this O.A. is disposed of at the admission stage itself. No costs.

3. Copy of this order along with copy of this O.A. be sent to Respondent No. 3 for compliance.

Ranjan
~~ADMN. MEMBER~~